

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O A No. 395 of 1995

Monday, this the 5th day of June, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. PK Viswambaran,  
Retired Gangman,  
Office of the Permanent Way Inspector,  
Southern Railway, Ernakulam South,  
Residing at Puramuttathu House,  
Chalikkavattom, Vennala PO,  
Ernakulam. .. Applicant

By Advocate Mr. VR Ramachandran Nair

Vs.

1. Union of India represented by  
the General Manager,  
Southern Railway,  
Madras.  
2. The Divisional Personnel Officer,  
Southern Railway,  
Trivandrum. .. Respondents

By Advocate Mr. TPM Ibrahim Khan, Senior Central Government  
Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration to the effect that fifty per cent of the casual service rendered by him after completing six months of service, will be treated as qualifying service for pension. We find that this Tribunal had given similar declarations in several cases. KG Radhakrishna and Ors Vs. Union of India and Ors (ATR 1991(1) CAT 578) is a case in point. Respondents have not filed a reply statement or contested the claim.

2. We allow the application and direct second respondent

to compute the pension of applicant in terms of the decision cited and pass appropriate orders within four months from today. Second respondent will be well advised to adhere to the time schedule. No costs.

Dated the 5th June, 1995

*Genulathen*  
PV VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

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CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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